

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL:HYDERABAD BENCH

AT HYDERABAD

R.A.118/99 in O.A.34/99Date of Order: 7.2.2000

BETWEEN :

P.Syamsundara Rao

..Applicant.

AND

1. Union of India, rep. by its
General Manager, S.C.Railway,
Rail Nilayam, Secunderabad.2. Divisional Railway Manager,
S.C.Railway Division,
Vijayawada.3. The Sr.Divisional Personnel
Officer, S.C.Railway,
Vijayawada Division, Vijayawada. Respondents.

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Counsel for the Applicant ..Mr.K.K.Chakravarthy

Counsel for the Respondents ..Mr.C.V.Malla REddy

CORAM :

HON BLE JUSTICE SHRI D.H.NASIR : VICE CHAIRMAN

HON BLE SHRI R.RANGARAJAN : MEMBER (ADMN.)

O R D E R

)(As per Hon8ble Shri R.Rangarajan, Member (Admn.))(

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None for the applicant. Mr.C.V.Malla REddy,
learned standing counsel for the respondents.

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2. The OA has been disposed of in view of the submission made in para-8 of the reply which is reproduced in para-3 of the judgement. If the applicant is going to be aggrieved by that reply he is at liberty to challenge that order. We do not find any error in the RA.

3. Hence the R.A. is dismissed. No costs.


(R.RANGARAJAN)
Member(Admn.)


(D.H.NASIR)
Vice Chairman

Dated : 7th February, 2000


(Dictated in Open Court)

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